IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 8
(IB)-272/ND/2021

IN THE MATTER OF:

Mr. Rohit Khurana ... Applicant

Vs.

Tagbin Services Pvt. Ltd. ... Respondent

Order under Section 9 of IBC

Order delivered on 31.05.2021

Coram:
DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Chandrashekhar Chakalabbi,
Mr. Anshul Rai, Advocates
For the Respondent : Mr. Rajat Sabu, Advocate

ORDER

This is an application filed by the employee Operational Creditor under Section 9. Mr. Rajat Sabu, Learned Counsel appearing for the Corporate Debtor accepts notice and undertakes to file reply within 4 weeks. Rejoinder, if any, within one week thereafter.

List for hearing on **26.08.2021.**

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

UPASANA